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Title: Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH): Sir, I beg to lay on the Table:-

- (1) A copy of the Notification No. S.O. 2224(E) (Hindi and English versions) published in Gazette of India dated the 31st December, 2007 appointing 31st day of December, 2007 as the date on which the provisions of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Rules, 2006 shall come into force issued under sub-section (3) of section 1 of the said Act.
- (2) A copy of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.1 (E) in Gazette of India dated the 1st January, 2008 under sub-section (3) of section 14 of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 together with a corrigendum thereto published in Notification No.G.S.R 73(E) dated the 6th February, 2008.

(Placed in Library, See No. LT 8136/2008)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Cable Television Networks (Regulation) Act, 1995:-

- (1) The Cable Television Networks (Third Amendment) Rules, 2007 published in Notification No. G.S.R. 774 (E) in Gazette of India dated 18th December, 2007.
- (2) The Cable Television Networks Rules, 2008 published in Notification No. G.S.R.25 (E) in Gazette of India dated 10th January 2008.

(Placed in Library, See No. LT 8137/2008)

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 2006-2007.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8138/2008)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the

Indian National Centre for Ocean Information Services, Hyderabad, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2006-2007.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 8139/2008)

गृह मंत्रालय में राज्य मंत्री (श्री माणिकराव होडल्या गावित) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

1. राज्यपाल (उपलब्धियां, भत्ते और विशेषाधिकार) अधिनियम, 1982 की धारा 12 की उपधारा (3) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रती (हिन्दी तथा अंग्रेजी संस्करण) :-

(एक) अधिसूचना संख्या एफ0संख्या 5/1/2007-एमएण्डजी, जो 26 फरवरी, 2008 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसमें हरियाणा के राज्यपाल के लिए अनुसूची दो के अन्तर्गत सत्कार व्यय, संविदा भत्ता और दौरा व्यय के अंतर्गत राशि बढ़ाने के लिए राष्ट्रपति द्वारा जारी विशेष आदेश दिया हुआ है।

(दो) अधिसूचना संख्या एफ0संख्या 7/4/2006-एमएण्डजी, जो 26 फरवरी, 2008 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसमें असम के राज्यपाल के लिए अनुसूची-I के अन्तर्गत राशि बढ़ाने के लिए राष्ट्रपति द्वारा जारी विशेष आदेश दिया हुआ है।

(Placed in Library, See No. LT 8140/2008)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): Sir, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992 :-

(i) The Indo-Tibetan Border Police, General Duty Cadre (Group 'B' and 'C' Posts) Recruitment (Amendment) Rules, 2007 published in Notification No. G.S.R.801(E) in Gazette of India dated the 31st December, 2007.

(ii) The Indo-Tibetan Border Police Force, Second-in-Command (Transport) Recruitment Rules, 2007 published in Notification No. G.S.R.545(E) in Gazette of India dated the 14th August, 2007.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (1) above.

(Placed in Library, See No. LT 8141/2008)

(3) A copy of the Central Industrial Security Force (Subordinate Ranks) Recruitment Amendment Rules, 2008 (Hindi and

English versions) published in Notification No. G.S.R.88(E) in Gazette of India dated the 15th February, 2008 under article 309 of the Constitution.

(Placed in Library, See No. LT 8142/2008)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): Sir, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 2006-2007.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 2006-2007, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Tibetan Schools Administration, New Delhi, for the year 2006-2007.

(Placed in Library, See No. LT 8143/2008)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the

Axom Sarba Siksha Abhijan Mission, Guwahati, for the year 2006-2007, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Axom Sarba Siksha Abhijan Mission, Guwahati, for the year 2006-2007.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 8144/2008)

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH): Sir, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2006-2007, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2006-2007.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8145/2008)

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

(i) Review by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 2006-2007.

(ii) Annual Report of the National Centre for Trade Information, New Delhi, for the year 2006-2007 alongwith the Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 8146/2008)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): Sir, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English version) of the Indian Council of Philosophical Research, New Delhi, for the year 2006-2007, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2006-2007.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8147/2008)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2006-2007, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2006-2007.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 8148/2008)

(5) (i) A copy of the Annual Report (Hindi and English versions) of

the Maharshi Sandipani Rashtriya Veda Vidya Pratishthan, Ujjain, for the year 2006-2007, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by

the Government of the working of the Maharshi Sandipani Rashtriya Veda Vidya Pratishthan, Ujjain, for the year 2006-2007.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 8149/2008)

(7) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Visva Bharati for the year 2006-2007 within the stipulated period of nine months after the close of the accounting year.

(Placed in Library, See No. LT 8150/2008)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): Sir, I beg to lay on the Table:-

(1) A copy of each of the following Notifications (Hindi and English versions) under section 389 of the New Delhi Municipal Council Act, 1994:-

(i) The New Delhi Municipal Council (Dengue, Malaria, Filariasis, Yellow Fever and other Vector Borne Disease) Bye-laws, 2007 published in Notification No. F.No. 4/4/2006/NDMC/14663 in Delhi Gazette dated the 14th August, 2007.

(ii) The New Delhi Municipal Council (Powers, Duties and Functions of Secretary) Regulations, 2007 published in Notification No. 4/41/2006/NDMC/8009 in Delhi Gazette dated the 18th May, 2007.

(Placed in Library, See No. LT 8151/2008)

(2) A copy of the Notification No. DMN/VAT-2005/07-08/716 (Hindi and English versions) published in UT Administration of Daman and Diu Gazette dated the 25th October, 2007 making certain amendments in the third Schedule to the Daman and Diu Value Added Tax Regulation, 2005 issued under sub-section (2) of section 103 of the said Regulation.

(Placed in Library, See No. LT 8152/2008)